

**In the National Company Law Tribunal, Jaipur**

**CP No. 214/ND/2018**

**TA No. 135/2018**

**UNDER SECTION 241-242 OF IBC**

**In the matter of:**

**M/s. Bajrang Lal Agarwal ..... Applicant/Petitioners**

**VS.**

**M/s. Kamal Kunj Developers Pvt. Ltd. & Ors. ....Respondent**

**Order delivered on 13.09.2018**

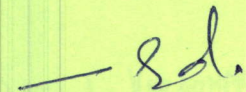
**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Naresh Kumar Sejvani, Adv.

For Respondent(s) : Gurucharan Singh, Adv.

**ORDER**

Learned counsel for the petitioner is present. As per direction given dated 01.08.2018, the registry has communicated to the respondents in relation to the proceedings pending before this Tribunal. However, there is no appearance <sup>of</sup> the part of the respondent. In the circumstances post the matter on 11.10.2018 for appearance <sup>of</sup> ~~for~~ the respondents.



**(R. Varadharajan)  
Member (Judicial)**